

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT CAMP : GWALIOR

Original Application No.595 of 2003

Gwalior, this the 6th day of December, 2004

Hon'ble Shri M.P.Singh - Vice Chairman  
Hon'ble Shri Madan Mohan - Judicial Member

Manoj Kumar Tripathi, S/o Shri R.S.Tripathi ,  
aged about 38 years, Enquiry-cum-Reservation  
Clerk, (ECRC) at Gwalior Railway Station,  
Gwalior (M.P.)

APPLICANT

(By Advocate - None)

Versus

1. Union of India through General Manager,  
North Central Railway, Allahabad (U.P.).
2. The Divisional Railway Manager, Jhansi  
Division, North Central Railway, Jhansi (U.P.).
3. The Divisional Commercial Manager (G)/  
Disciplinary Authority, Jhansi Division,  
North Central Railway, Jhansi (U.P.).
4. Senior Divisional Commercial Manager/  
Appellate Authority, Jhansi Division,  
North Central Railway, Jhansi (U.P.).
5. Additional Divisional Railway Manager/  
Revisional Authority, Jhansi Division,  
North Central Railway, Jhansi (U.P.).

- RESPONDENTS

(By Advocate - None)

O R D E R (Oral)

By M.P.Singh, Vice Chairman -

By filing this O.A., the applicant has claimed  
the following main reliefs-

"(ii) To quash the impugned order of punishment  
dated 22/6/01 (Annex.A/5) passed by  
respondent No.5.

(iii) Be further pleased to direct the respondents  
to award consequential reliefs to the  
applicant in terms of earning increments,  
pay-fixations etc".

2. The brief facts of the case are that a charge  
sheet was issued to the applicant vide memo dated 2.9.98  
in which the following charges were levelled against the  
applicant-

"(1) One PNR tkt No.410540 has been dealt by him  
out of turn submitted for cancellation  
amounting to Rs.670/-.

(2) found Rs.07/- short in his Govt.cash".

An enquiry officer was appointed to investigate into the  
charges. The enquiry officer submitted his report. The

:: 2 ::

disciplinary authority vide its order dated 31.10.2001 imposed the penalty of reduction by two stages below for two years with cumulative effect. Thereafter, the applicant filed an appeal against the order of the disciplinary authority. The order of the appellate authority has not been filed by the applicant. Thereafter, he had challenged the order of the appellate authority before the revisional authority. The revisional authority vide its order dated 24.3.2003 (Annexure-A-1) had decided to reduce the punishment of 'reduction by two stages below for two years with cumulative effect' to that of 'withholding of increment for a period of three years with cumulative effect'. We find that the applicant has not claimed any relief by challenging the orders of the disciplinary authority, appellate authority and the revisional authority and, therefore, he is not entitled to get any relief in this OA.

3. In the result, the OA is dismissed, without any order as to costs.

Q  
(Madan Mohan)  
Judicial Member

R  
(M.P.Singh)  
Vice Chairman

rkv.

पृष्ठांश्चन सं. ०४/०४.....जगलपुर, दि.....  
प्रतिलिपि ०४/०४/०४

(1) सदिक, उच्च व्यापार वाद प्रतिवाद, जगलपुर  
(2) आवेदक श्री/श्रीं/मि/मि.....के काउसल  
(3) प्रत्यक्षी श्री/श्रीं/मि/मि.....के काउसल  
(4) कंशपाल, कोपाल, जगलपुर क्षात्रीय  
सूचना एवं आवश्यक कार्यालयी देते

अप समिस्तान  
१३.०४.०४

Issued  
on 13.04.04  
by

Rohit, Dr. R.  
Dr. J. B.  
M. L. Bawali  
Dr. J. B.